

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.111- IA/922(AHM) 2024
In
C.P.(IB)/176(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India
v/s
Anjana Sunil Mishra

.....Applicant

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Advocate
For the FC/ SBI : Ms. Aishwarya Reddy, Advocate a/w.
: Mr. Nisarg Bhardwaj, Advocate
For the Respondent / PG : Mr. Sahil Rao, Advocate

ORDER

(Hybrid Mode)

IA/922(AHM) 2024

Learned Counsel for the respondent seeks time to file a reply in the matter, since this is the first returnable date. Let a reply be filed, within the extended period of seven days, from the date of this order. Thereafter, rejoinder, if any.

Re-list the matter along with the connected matters on 05.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)